

**GOVERNMENT OF INDIA  
MINISTRY OF HOME AFFAIRS**

**LOK SABHA  
UNSTARRED QUESTION NO. 1183**

**TO BE ANSWERED ON THE 3<sup>RD</sup> DECEMBER, 2024/ AGRAHAYANA 12, 1946  
(SAKA)**

**CONVERSION CHARGES FOR COOPERATIVE SOCIETIES IN CHANDIGARH**

**1183. SHRI MANISH TEWARI:**

**Will the Minister of HOME AFFAIRS be pleased to state:**

- (a) whether the Government plans to revise the Chandigarh Housing Board's approach to calculating conversion charges for cooperative societies in accordance with the original policy;**
- (b) the reasons for charging 18% GST on conversion charges, unearned increase, and ground rent by the Chandigarh Housing Board, while societies under the Estate Office are exempt from such charges;**
- (c) whether the Government has considered allowing need-based structural modifications in cooperative society flats in Chandigarh, such as glazing in verandas or installing rain sheds; and**
- (d) the steps being taken by the Government to expedite the issuance of long-pending completion certificates for cooperative housing societies in Chandigarh, some of which have been awaiting approval since 2001?**

**ANSWER**

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS  
(SHRI NITYANAND RAI)**

**(a) & (c) No such proposals are there.**

**(b) 18% GST on conversion charges are levied by the Chandigarh Housing Board. However, clarification on the applicability of GST charges has been**

**sought from Authority of Advance Ruling with the GST department by the Chandigarh Housing Board.**

**(d) Out of 113 such societies under Estate Office, Occupation Certificate have been issued to 88 societies. Out of remaining 25 societies, 13 societies never applied for Occupation Certificate. 02 cases of Occupation Certificate were rejected. 10 applications are pending due to non-rectification of deficiencies by applicant societies.**

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